

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1307
ANSWERED ON:01.12.2005
USE OF RAILWAY LAND BY CLUB HOUSE
Bauri Smt. Susmita;Khan Shri Sunil;Meghwal Shri Kailash

Will the Minister of RAILWAYS be pleased to state:

(a) whether the attention of the Government has been drawn to Para No. 6.1.2 of the Audit Report No. 8 of Comptroller and Auditor General of India, (2004) wherein it is stated that Railway Club, Mumbai Division Western Railways violating the rules has sanctioned a piece of Railway land worth Rs. 7.06 crore meant for the use of club house to the contractor of club free of cost; and

(b) if so, the action taken by the Government in this regard and the steps proposed to be taken to prevent such incidents of giving property of Railways free of cost to people without the consent of the Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a): Yes, Sir.

(b): The premises has already been taken over and disciplinary action also taken against concerned officers. Instructions have been reiterated to All Zonal Indian Railways and Production Units that licensing/leasing of Railway land for purposes not connected with Railway working is not permitted. In exceptional cases, where such licensing/leasing may have to be done, prior approval of the Board should be taken.